

FORM A**PUBLIC ANNOUNCEMENT**

[Under Section 15 of the Insolvency and Bankruptcy Code (IBC), 2016 read with Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process For Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF CREDITORS OF M/s INDIRANAGAR CHIT FUND AND TRADING CO PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/S INDIRANAGAR CHIT FUND AND TRADING CO PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	28-05-1976
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Bangalore, Karnataka, India under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U65992KA1976PTC003007
5.	Address of the Registered office and Principal office (if any) of corporate debtor	NO. 258, CHITRA ADANAN, INDIRANAGAR, 1 STAGE, BANGALORE 560038
6.	Insolvency commencement date in respect of Corporate Debtor	Jan 28, 2020
7.	Estimated date of closure of insolvency resolution process	Aug 16, 2020, being 180 days from the receipt of order by IRP on 3/2/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Srivastava, IBBI/IPA-001/IP-P00245/2017-2018/10474
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Pai & Srivastava LLP, G02, Kundur Park, Amruthalli Jakkur Main Road, Jakkur, Bangalore 560064. E mail: rpai@paisri.com ; psri@live.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 5, 5 th Cross, Navya Nagar Jakkur, Bangalore 560064 E mail: rpai@paisri.com ; psri@live.com
11.	Last date for submission of claims	February 20, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://ibbi.gov.in/downloadform.html (b) Address: 5, 5th Cross, Navya Nagar Jakkur, Bengaluru 560064 Email: rpai@paisri.com psri@live.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S INDIRANAGAR CHIT FUND AND TRADING CO PRIVATE LIMITED** on 28-01-2020. The Creditors of **M/S INDIRANAGAR CHIT FUND AND TRADING CO PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 20-02-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors including operational creditors, workmen and employees may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date : 03 Feb 2020

Place : Bangalore


Pankaj Srivastava
IBBI/IPA-001/IP-P00245/2017-2018/10474

